# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Contempt Petiton No.20/94 in

Dated: 29SEP 1994

APPLICATION NO: 28 of 1992.

APPLICANTS:- Sri. Prabhakar V. Hegde, V/S.

RESPONDENTS:- Sri.D.K. Kolamkar, Asst. Supdt of Post Offices (HQ), Sirsi Division and two Others.

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- 1. Sri.N.G. Phadke, Advocate, 'Kausalya', No. 502/40, 54th Cross, Third Block, Rajajinagar, Bangalore-10.
- Ari.M. Vasudeva Rao, Addl. Stng Counsel for Central Govt. High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on \_\_\_\_\_\_\_19th September, 1994.

Issuedon 29/19/194 B

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## CENTRAL ADMINISTRATIVE TRIBUNAL

#### BANGALDRE BENCH

CONTEMPT PETITION No.20/94 IN ORIGINAL APPLICATION
No.28/1992

MONDAY, THIS THE 19TH DAY OF SEPTEMBER. 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN

MEMBER (A)

Prabhakar V. Hegde, Ex-EDMC/DP, Wajgod B.P., Via Bilagi, Siddapur Taluk (U.K.), Karnataka State, Pin - 581 325.

Applicant

(By Advocate Shri N.G. Phadke)

Vs.

- Sri D.K. Kolamkar, Major,
   Disciplinary Authority and
   Asst. Superintendent of Post Offices (H.Q.),
   Sirsi Division, O/o the S.P.Os,
   Sirsi Division, Sirsi 581 401.
- Sri V. Ranganatha Rao, Major, Superintendent of Post Offices, Sirsi Division, Sirsi - 581 401.
- Sri P.T.S. Kumar, Major,
   Director of Postal Services,
   N.K. Region, Dharwad 580 001
   Representing Union of India.

Respondents

(By Advocate Shri M. Vasudeva Rao, Central Govt. Addl. Stg. Counsel).

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# Shri Justice P.K. Shyamsundar, Vice Chairman:

We have heard both sides. The complaint herein is that the department has not complied with the directions of the Tribunal ordering the applicant in the Original Application be reinstated with all consequential benefits. It is not now in dispute that in terms of the aforesaid order, the applicant therein was reinstated but the consequential benefits flowing from such reinstatement had not been paid. The Additional Standing Counsel appearing for the respondents tells us

that the department will comply with that part of the direction of the

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Tribunal by allowing to him whatever consequential benefits that have accrued in terms of the order, but, only wanted some more time to enable the department to do the needful.

In the circumstances, we dispose of this application by 2. directing the department to compute and pay to the applicant all dues in terms of this Tribunal's order within four weeks from the date of receipt of a copy of this order. With the above observations, this contempt proceedings are dropped.

T.V. RAMANAN ) MEMBER (A)

(P.K.SHYAMBUNDAR) VICE CHAIRMAN